

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT AND POVERTY ALLEVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:5410  
ANSWERED ON:28.08.2001  
BUILDING BYE LAWS  
KISHAN SINGH SANGWAN;RAMESH CHAND TOMAR

**Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:**

- (a) whether there is any provision for deem to sanction under Building Bye-laws, 1983 DDA;
- (b) if so the procedure for the grant of approval to Building Plan failing eligibility of such proposal under the deem to sanction Clause after expiry of sixty days to sanction;
- (c) whether the notice is required from the applicant under deem to sanction Clause before the commencement of construction work;
- (d) if so the details thereof;
- (e) whether the status of Building Plan is considered under the deem Clause 6.7.4. under Clause 6.1 Building Bye-Laws 1983; and
- (f) if so, the details in this regard?

**Answer**

MINISTER OF STATE FOR URBAN DEVELOPMENT & POVERTY ALLEVIATION ( SHRI BANDARU DATTATREYA )

(a)to(e): Yes, Sir. In accordance to Unified Building Bye-laws, Clause 6.7.4 it is stated that `if within 60 days of the receipt of notice under 6.1 of the Bye-laws, the authority fails to intimate in writing to the persons, who has given the notice of its refusal or sanction or any intimation, the notice with its plans and statements shall be deemed to have been sanctioned provided the fact is immediately brought to the notice of the Authority in writing by the person who has given notice and having not received any intimation from the authority/within fifteen days of giving such written notice. However, subject to the conditions mentioned in this Bye-laws and directions of the Government, nothing shall be constructed to authorise any person to do any thing in contravention or against the terms of lease or titles of the land or against any other regulations, Bye-laws or ordinance operating on the site of the work.